

Published in Financial Express
and Nawan Damana on 21/08/22

SCHEDULE-1

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

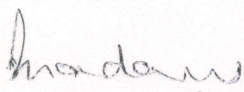
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PERFECT PLASCON PRIVATE LIMITED**

1	NAME OF CORPORATE PERSON	PERFECT PLASCON PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	20.01.2020
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, PUNJAB & HARYANA - CHANDIGARH
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U36999PB2020PTC050628
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	INDUSTRIAL PLOT NO. 28, KAPURTHALA ROAD, WARIANA INDUSTRIAL COMPLEX, JALANDHAR PB 144021
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18.08.2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MADAN LAL AGGARWAL INSOLVENCY PROFESSIONAL REGN. No. IBBI/IPA-002/IP-N00497/2017-18/11553 ADDRESS: # 3004, 2nd Floor, SBI Officers Housing Society, Sector 49-D, Chandigarh- 160047 Telephone: 98886-88655 Email: aggarwalmadan@gmail.com
8	LAST DATE FOR SUBMISSION OF CLAIMS	17.09.2022

Notice is hereby given that Perfect Plascon Private Limited has commenced voluntary liquidation on 18/08/2022.

The stakeholders of Perfect Plascon Private Limited are hereby called upon to submit a proof of their claims, on or before 17/09/2022, to the liquidator at the address mentioned against item no.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.



Madan Lal Aggarwal

Liquidator of Perfect Plascon Private Limited
IBBI/IPA-002/IP-N00497/2017-18/11553

Date: 20/08/2022
Place: Chandigarh



SUNDAY, AUGUST 21, 2022

14



U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.
9-A, Rana Pratap Marg, Lucknow. Tel No. (0522) 2612949, (0522) 2628310,
Fax: (0522) 2627994, Website: www.upsugarfed.org

Short term e-tender Notice

Online e-bids are invited for the sale of different kind of Alcohol (SDS, ENA) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 PM on 05.09.2022. Technical bid will be opened at 11.30 AM and Financial bid at 3.30 PM on 06.09.2022. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs. 1.80 per BL. Total quantity for sale of Alcohol is approximately 22.20 lac BL and Tender cost Rs. 2000/- +18% GST. (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://etender.up.nic.in> and also on Federation website www.upsugarfed.org since 18.08.2022 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding. दिनांक 29.08.2022, 19.07.2022 एवं 29.07.2022 को आमंत्रित है- निविदा जो की निरस्त हो गयी थी में क्रेता पार्टियों द्वारा जमा धरोहर धनराशि इस ई-निविदा में मान्य रहेगी।
UPSUGARFED/IGM(AT)24/3C
Date: 20.08.2022

MANAGING DIRECTOR

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Form No. INC-25A

Newspaper Advertisement for conversion of public company into a private company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, Delhi
In the matter of Section 14 of Companies Act, 2013 & rule 41 of the Companies (Incorporation) Rules, 2014

And

In the matter of Nam Credit and Investment Consultants Limited, having its registered office at 213, Arunachal Building, 19, Barakhamba Road, New Delhi-110001

Applicant
NOTICE is hereby given to the general public that the company is intending to make an application to the Central Government u/s 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the AGM held on 14.07.2022 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Bench, at the address, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the applicant of this notice with a copy to the applicant company at its registered office at the address mentioned below:

"213, Arunachal Building, 19, Barakhamba Road, New Delhi-110001"

For and on behalf of the Applicant

Sd/-

(Kiran Goyal)

Director

(DIN: 00503357)

Date: 20.08.2022
Place: New Delhi**PUBLIC NOTICE****BLUE JAY FINLEASE PRIVATE LIMITED**

CIN: U65910DL1996PTC083130

REGISTERED OFFICE: Flat No. 607, 6th Floor, Kailash Building, 26, K.G. Marg, New Delhi 110001

IN THE MATTER OF CHANGE OF NAME FROM
BLUE JAY FINLEASE LIMITED

TO

BLUE JAY FINLEASE PRIVATE LIMITED

1. Pursuant to the directions from the RBI, notice is hereby given to the general public that BLUE JAY FINLEASE LIMITED (hereinafter referred as "the Company") which was originally incorporated on 06/11/1999 under the Companies Act, 1956, upon an intimation made for conversion into Private Limited Company under Section 18 of the Companies Act, 2013; the name of the Company has been changed from "BLUE JAY FINLEASE LIMITED" to "BLUE JAY FINLEASE PRIVATE LIMITED".

2. A copy of altered Memorandum and Article of Association of the Company may be inspected at the registered office at Flat No. 607, 6th Floor, Kailash Building 26 K.G. Marg, New Delhi-110001 during the business working hours.



Canara Bank
(A Govt. of India Undertaking)

MILLENNIUM PLAZA BRANCH UNIT NO 1 A,
SECTOR 27, NEAR HUDA CITY METRO STATION
GURGAON

LOCKER BREAK OPEN NOTICE

We would like to inform our esteemed customer who is having locker number as mentioned below hired at our branch is not being operated since long time and rent has become overdue. So according to Bank guidelines lessee is given 7 days of time to contact branch and repay the rental dues. In case the rental dues is not deposited within the stipulated time then on behalf of lessee locker will be break open and rental dues and along with cost of open the locker will be recovered from the lessee.

Sr. No.	Locker No.	Name of Hirer	Arrears Since	Arrears Amount	Deposit Account No.
1	206	Bhupinder Bir, Dr K B Singh	01/04/2020	Rs. 5830.50/-	278410100102

Date: 21-08-2022

Senior Branch Manager, Canara Bank

UNIMONI FINANCIAL SERVICES LIMITED

RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN No.U85110KA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by UNIMONI FINANCIAL SERVICES LIMITED on 24.08.2022 at 10:00 am at NO:1, GROUND FLOOR, F1 SHOPPING COMPLEX, F1 HOSPITAL BUILDING, 37, LUCKNOW - 226001. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Loan Nos.: BASTI (BTI)- 1928103, 1914081. DEORIA (DEO) -1932204, 1933205, 1891310, 1928442, 1931117, 1914761, 1904183, 1915514, 1915526, 1914165, 1915608, 1928872, 1931134, 1932345, 1916143. GONDA (GDA) -1943916, 1928429, 1928685, 1932942. GORAKHPUR (GOR) -1932828, 1931386, 1913021, 1929537, 1896096, 1945565, 1932955, 1915986, 1928059, 1913783, 1933002. KASIA (KSA) -1917015, 1929308, 1895769, 1891336, 1917218, 1943949, 1916452, 1889944, 1917130, 1917320, 1930215, 1928335, 1915695, 1930258. LUCKNOW (LUK) -1943405. PRAYAGRAJ (ALD) -1920330, 1890279, 1891106, 1915998. UNNAO (UNN) -1912717, 1915089, 1936216, 1913270, 1932608, 1929061, 1915508, 1928721, 1932992. VARANASI (VAN) -1916031

For more details, please contact : Mr. NITISH KUMAR - 9838426476

(Reserves the right to alter the number of accounts to be auctioned & postpone /cancel the auction without any prior notice.)

SCHEDULE-1**FORM A**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

PERFECT PLASCON PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	PERFECT PLASCON PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	20.01.2020
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, PUNJAB & HARYANA-CHANDIGARH
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U36999PB2020PTC050628
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	INDUSTRIAL PLOT NO. 28, KAPURTHALA ROAD, WARIANA INDUSTRIAL COMPLEX, JALANDHAR PB 144021
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18.08.2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MADAN LAL AGGARWAL INSOLVENCY PROFESSIONAL REGN. No. IBI/PA-002/IP-N00497/2017-18/11553 ADDRESS : # 3004, 2nd Floor, SBI Officers Housing Society, Sector 49-D, Chandigarh-160047 Telephone: 98886-88655 Email: aggarwalmadan@gmail.com
8	LAST DATE FOR SUBMISSION OF CLAIMS	17.09.2022

Notice is hereby given that Perfect Plascon Private Limited has commenced voluntary liquidation on 18/08/2022.

The stakeholders of Perfect Plascon Private Limited are hereby called upon to submit proof of their claims, on or before 17/09/2022, to the liquidator at the address mentioned against item no.7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 20/08/2022
Place: Chandigarh

Sd/-
Madan Lal Aggarwal
Liquidator of Perfect Plascon Private Limited
IBI/PA-002/IP-N00497/2017-18/11553

UNIMONI FINANCIAL SERVICES LIMITED

RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN No.U85110KA1995PLC018175

(Succession Case)
In the Court of Sh. Aqit Malhan Addl. Civil Judge Senior Division-1, Patiala.
CNR No. PBPT02-002096-2022 Next Date : 28.9.2022
Rajesh Kumar Versus : General Public
Notice to : General Public
In above titled case, the defendant (s)/respondent (s) could not be served. It is ordered that defendant (s)/respondent (s) should appear in person or through counsel on 28.9.2022 at 10.00 a.m.
For details logon to <https://highcourtchd.gov.in/?trs=districtnotice&district=Patiala>
Addl. Civil Judge Senior Division-1, Patiala.
Dated, this day of 19.8.2022

ਅਦਾਲਤੀ ਇਸ਼ਤਿਹਾਰ
ਬਾ ਅਦਾਲਤ-ਸ੍ਰੀ ਵਰਿੰਦਰ ਭਟੀਆ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ-ਕਮ-ਸਹਾਇਕ ਕੁਲੈਕਟਰ ਦਰਜਾ ਦਿੱਤਾ (ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ)
ਨੋਟਿਸ : ਬਲਨ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਪਿੰਡ ਚੌਲਵਾਹਾ ਹਦਬਸਤ 476 ਖਾਨਾ ਮਾਲਕੀ ਵਿੱਚ ਨਾਮ ਦੀ ਦਰੁਸਤੀ ਕਰਨ ਬਾਰੇ।
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਅਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਬਲਨ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਵਾਸੀ ਪਿੰਡ ਚੌਲਵਾਹਾ ਤਹਿ : ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ ਨੇ ਨਿਮਨਹਸਤਾਖਰ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਇਕ ਦਰਖਾਸਤ ਪੇਸ਼ ਕੀਤੀ ਹੈ ਕਿ ਰਿਕਾਰਡ ਮਾਲ ਮਹਿਕਮਾ ਵਾਕਿਆ ਰਕਬਾ ਚੌਲਵਾਹਾ/476 ਤਹਿ : ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ ਵਿੱਚ ਪ੍ਰਾਰਥੀ ਕਰਮ ਬਲਨ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਚੌਲਵਾਹਾ ਹੈ। ਜੋ ਕਿ ਅਸਲ ਵਿੱਚ ਪ੍ਰਾਰਥੀ ਦਾ ਨਾਮ ਬਲਨ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਹੈ। ਫਰਦ ਜਮਾਬੰਦੀ 2016-17 ਵਿੱਚ ਉਸ ਨੇ ਆਪਣਾ ਨਾਮ ਬਲਨ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਦਰੁਸਤ ਕਰਨ ਦੀ ਪ੍ਰਾਰਥੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਹੈ। ਇਸ ਨਵੀਂ ਪੰਜਾਬ ਸਰਕਾਰ ਮਾਲ ਪੁਨਰਵਾਸ ਡਿਜ਼ਾਸਟਰ ਮੈਨੇਜਮੈਂਟ ਵਿਭਾਗ (ਭੋ ਮਾਲੀਆ ਖਾਧਾ) ਦੇ ਮਿਸ਼ਨ ਨੰਬਰ 25/78/2012 ਤ : ਮ-2/2472-674 ਚੰਡੀਗੜ੍ਹ ਮਿਤੀ 26.7.2013 ਅਨੁਸਾਰ ਇਹ ਨੋਟਿਸ ਰਾਹੀਂ ਹਰ ਅਮ ਅਤੇ ਖਾਸ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਕਿਸੇ ਨੂੰ ਇਸ ਦੇ ਨਾਮ ਦੀ ਦਰੁਸਤੀ ਕਰਨ ਵਿੱਚ ਕੋਈ ਇਤਰਾਜ਼ ਹੋਵੇ ਤਾਂ ਉਹ ਆਪਣੇ ਇਤਰਾਜ਼ ਇਸ ਅਦਾਲਤ ਵਿੱਚ ਅਸਲਤਨ ਜਾਂ ਵਕਾਲਤਨ ਨੋਟਿਸ ਪ੍ਰਕਾਸ਼ਤ ਹੋਣ ਤੋਂ 15 ਦਿਨ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਪੇਸ਼ ਕਰੇ। ਨੋਟਿਸ ਵਿੱਚ ਦੱਸੀ ਗਈ ਮਿਆਦ ਗੁਜ਼ਰਨ ਤੋਂ ਬਾਅਦ ਕਿਸੇ ਇਤਰਾਜ਼ 'ਤੇ ਗੌਰ ਨਹੀਂ ਕੀਤਾ ਜਾਵੇਗਾ।
ਅੱਜ ਮਿਤੀ 20.6.2022 ਨੂੰ ਮੇਰੇ ਦਸਤਖਤ ਅਤੇ ਮੋਹਰ ਨਾਲ ਨੋਟਿਸ ਜਾਰੀ ਹੋਇਆ ਹੈ।
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ-ਕਮ-ਸਹਾਇਕ ਕੁਲੈਕਟਰ ਦਰਜਾ ਦਿੱਤਾ (ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ)
ਨੰ : 1600/ਐਨ ਟੀ ਬੀ/ਮਿਤੀ : 20.6.2022

ਅਦਾਲਤੀ ਇਸ਼ਤਿਹਾਰ
ਬਾ ਅਦਾਲਤ-ਸ੍ਰੀ ਵਰਿੰਦਰ ਭਟੀਆ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ-ਕਮ-ਸਹਾਇਕ ਕੁਲੈਕਟਰ ਦਰਜਾ ਦਿੱਤਾ (ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ)
ਨੋਟਿਸ : ਰੋਜ਼ਨਦੀਪ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਪਿੰਡ ਚੌਲਵਾਹਾ ਹਦਬਸਤ ਨੰ : 476 ਤਹਿ : ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ ਬਨਾਮ : ਅਮ ਜਨਤਾ
ਵਿਸ਼ਾ-ਜਮਾਬੰਦੀ ਵਾਕਿਆ ਪਿੰਡ ਚੌਲਵਾਹਾ ਹਦਬਸਤ 476 ਖਾਨਾ ਮਾਲਕੀ ਵਿੱਚ ਨਾਮ ਦੀ ਦਰੁਸਤੀ ਕਰਨ ਬਾਰੇ।
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਅਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਰੋਜ਼ਨਦੀਪ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਵਾਸੀ ਪਿੰਡ ਚੌਲਵਾਹਾ ਤਹਿ : ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ ਨੇ ਨਿਮਨਹਸਤਾਖਰ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਇਕ ਦਰਖਾਸਤ ਪੇਸ਼ ਕੀਤੀ ਹੈ ਕਿ ਰਿਕਾਰਡ ਮਾਲ ਮਹਿਕਮਾ ਵਾਕਿਆ ਰਕਬਾ ਚੌਲਵਾਹਾ/476 ਤਹਿ : ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ ਵਿੱਚ ਪ੍ਰਾਰਥੀ ਨਾਮਦੀਨ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਚੌਲਵਾਹਾ ਹੈ। ਜੋ ਕਿ ਅਸਲ ਵਿੱਚ ਪ੍ਰਾਰਥੀ ਦਾ ਨਾਮ ਰੋਜ਼ਨਦੀਪ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਹੈ। ਫਰਦ ਜਮਾਬੰਦੀ 2016-17 ਵਿੱਚ ਉਸ ਨੇ ਆਪਣਾ ਨਾਮ ਰੋਜ਼ਨਦੀਪ ਪੁੱਤਰ ਕਮਾਲਦੀਨ ਦਰੁਸਤ ਕਰਨ ਦੀ ਪ੍ਰਾਰਥੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਹੈ। ਇਸ ਨਵੀਂ ਪੰਜਾਬ ਸਰਕਾਰ ਮਾਲ ਪੁਨਰਵਾਸ ਡਿਜ਼ਾਸਟਰ ਮੈਨੇਜਮੈਂਟ ਵਿਭਾਗ (ਭੋ ਮਾਲੀਆ ਖਾਧਾ) ਦੇ ਮਿਸ਼ਨ ਨੰਬਰ 25/78/2012 ਤ : ਮ-2/2472-674 ਚੰਡੀਗੜ੍ਹ ਮਿਤੀ 26.7.2013 ਅਨੁਸਾਰ ਇਹ ਨੋਟਿਸ ਰਾਹੀਂ ਹਰ ਅਮ ਅਤੇ ਖਾਸ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਕਿਸੇ ਨੂੰ ਇਸ ਦੇ ਨਾਮ ਦੀ ਦਰੁਸਤੀ ਕਰਨ ਵਿੱਚ ਕੋਈ ਇਤਰਾਜ਼ ਹੋਵੇ ਤਾਂ ਉਹ ਆਪਣੇ ਇਤਰਾਜ਼ ਇਸ ਅਦਾਲਤ ਵਿੱਚ ਅਸਲਤਨ ਜਾਂ ਵਕਾਲਤਨ ਨੋਟਿਸ ਪ੍ਰਕਾਸ਼ਤ ਹੋਣ ਤੋਂ 15 ਦਿਨ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਪੇਸ਼ ਕਰੇ। ਨੋਟਿਸ ਵਿੱਚ ਦੱਸੀ ਗਈ ਮਿਆਦ ਗੁਜ਼ਰਨ ਤੋਂ ਬਾਅਦ ਕਿਸੇ ਇਤਰਾਜ਼ 'ਤੇ ਗੌਰ ਨਹੀਂ ਕੀਤਾ ਜਾਵੇਗਾ।
ਅੱਜ ਮਿਤੀ 20.6.2022 ਨੂੰ ਮੇਰੇ ਦਸਤਖਤ ਅਤੇ ਮੋਹਰ ਨਾਲ ਨੋਟਿਸ ਜਾਰੀ ਹੋਇਆ ਹੈ।
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ-ਕਮ-ਸਹਾਇਕ ਕੁਲੈਕਟਰ ਦਰਜਾ ਦਿੱਤਾ (ਜ਼ਿਲ੍ਹਾ ਗੁਜ਼ਿਆਰਪੁਰ)
ਨੰ : 159 ਐਨ ਟੀ ਬੀ ਮਿਤੀ 20.06.2022

ਸਾਹਿਬੀ-
ਵਾਰਾ ਹੋ
ਜਨਤਕ ਐਲਾਨ
(ਇਨਸਾਈਡਰੀ ਐਂਡ ਡਿਪਰੀਵੇਟਿਡ ਐਕਟ ਵਿਭਾਗ ਦਾ ਸੈਕਸ਼ਨ 14)
(ਵਰੋਲੋ ਅਨੁਸਾਰੀ ਪ੍ਰਕਾਸ਼ਤ, 2017)
ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ : ਲਿਮ :
ਦੇ ਸਟਾਫ਼ ਹੋਲਡਰਾਂ ਦੇ ਧਿਆਨ ਵਿੱਚ

1. ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ ਦਾ ਨਾਮ :	ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ : ਲਿਮ :
2. ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ ਦੀ ਮਿਤੀ :	20.04.2020
3. ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ ਦਾ ਪਤਾ :	ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਜ਼, ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ-ਚੰਡੀਗੜ੍ਹ
4. ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ ਦਾ ਕਾਰਪੋਰੇਟ ਪਤਾ ਨੰਬਰ :	U36999PB2020PTC050628
5. ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ ਦੇ ਰਜਿਸਟਰਾਰ ਦਫਤਰ ਅਤੇ ਪ੍ਰਿੰਸੀਪਲ ਦਫਤਰ ਦਾ ਪਤਾ (ਜਿਥੇ ਕੋਈ ਹੈ) :	ਇੰਡਸਟਰੀਅਲ ਪਲਾਟ ਨੰ : 28, ਕਪੂਰਥਲਾ ਰੋਡ, ਫਰੀਆਦਾ ਇੰਡਸਟਰੀਅਲ ਡਿਵੀਜ਼ਨ, ਜਲੰਧਰ, ਪੰਜਾਬ-144021
6. ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ ਦੀ ਲਿਖਤੀ ਮਿਤੀ :	18.08.2022
7. ਲਿਖਤੀ ਮਿਤੀ ਦਾ ਨਾਮ, ਪਤਾ, ਫੋਨ ਨੰਬਰ, ਟੈਲੀਫੋਨ ਨੰ : ਅਤੇ ਰਜਿਸਟਰਾਰ ਨੰਬਰ :	ਮਦਨ ਲਾਲ ਅਗਰਵਾਲ, ਇਨਸਾਈਡਰੀ ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ : ਲਿਮ : IBB/PA-002/IP-N00497/2017-18/11553 ਪਤਾ : ਮ 3004, ਫੁਜੀ ਸੋਲਰ, ਐੱਸ ਬੀ ਆਈ ਅਵਸਥਾ ਹਾਊਸਿੰਗ ਸੁਸਾਇਟੀ, ਸੈਕਟਰ 49-ਬੀ, ਚੰਡੀਗੜ੍ਹ-160047 ਟੈਲੀਫੋਨ : 98886-88655 ਈ ਮੇਲ : aggarwalmadan@gmail.com
8. ਦਾਅਵੇ ਪੇਸ਼ ਕਰਨ ਦੀ ਅੰਤਮ ਮਿਤੀ :	17.08.2022

ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ : ਲਿਮ : ਨੰ 18.8.2022 ਨੂੰ ਵਰੋਲੋ ਲਿਖਤੀ ਮਿਤੀ 18.8.2022 ਨੂੰ ਪੇਸ਼ ਕੀਤੀ ਹੈ। ਪ੍ਰੋਕਟ ਪਲਾਸਕਨ ਪ੍ਰਾਰਥੀ : ਲਿਮ : ਦੇ ਸਟਾਫ਼ ਹੋਲਡਰਾਂ ਨੂੰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ 17.9.2022 ਨੂੰ ਜਾਂ ਪਹਿਲਾਂ ਲਿਖਤੀ ਮਿਤੀ ਦੇ ਅਧੀਨ ਨੰ : 7 ਵਿਰੋਧ ਦਰਸਾਏ ਪਤੇ 'ਤੇ ਜਮਾ ਕਰਵਾਉਣ ਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ। ਵਾਇਨੋਬੀਅਲ ਰੈਗੂਲੇਸ਼ਨ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਸਿਰਫ਼ ਇਲੈਕਟ੍ਰਾਨਿਕ ਤਰੀਕੇ ਨਾਲ ਹੀ ਜਮਾ ਕਰਵਾਉਣੇ। ਬਾਕੀ ਸਾਰੇ ਸਟਾਫ਼ ਹੋਲਡਰ ਦਾਅਵਿਆਂ 'ਤੇ ਸਬੂਤ ਪੇਸ਼, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਤਰੀਕਿਆਂ ਨਾਲ ਜਮਾ ਕਰਵਾਉਣੇ।
ਫਰੀ ਆਇਆ ਜਾਂ ਗੁਮਗੁਮਨ ਸਬੂਤ ਜਮਾ ਕਰਵਾਉਣ 'ਤੇ ਜ਼ੁਮਾਨਾ ਲੱਗੇਗਾ।
ਸਹੀ/-ਮਦਨ ਲਾਲ ਅਗਰਵਾਲ
ਲਿਖਤੀ ਮਿਤੀ : 20.8.2022
ਸਥਾਨ - ਚੰਡੀਗੜ੍ਹ
IBBI/PA-002/IP-N00497/2017-18/11553

ਸਬੂਤ ਵਿਚ ਆਪਣੇ ਖਰਚੇ ਵਿਚ ਸਬੂਤ ਪੇਸ਼ ਕਰਨਾ ਜ਼ਰੂਰੀ ਹੈ। ਅਜਿਹਾ ਨਾ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ ਸਮਝਿਆ ਜਾਵੇਗਾ ਕਿ ਉਹ ਪੇਸ਼ ਵਿੱਚ ਭਰਾ ਨਹੀਂ ਕਹਿਣਾ ਚਾਹੁੰਦੇ ਅਤੇ ਆਪਣੇ ਉਪਰ ਲੱਗੇ ਦਾਅਵੇ ਨੂੰ ਮਨਵੀਂ ਹੋ ਅਤੇ ਕਰਮਚਾਰੀ ਦਾਅਵੇ ਸਵੀਕਾਰ ਕਰਨ ਜਾਣਗੇ।
ਸਹੀ/- ਜ਼ਿਲ੍ਹਾ ਸਿੱਖਿਆ ਅਫਸਰ (ਐ : ਜ-3), ਅੰਮ੍ਰਿਤਸਰ

CHIEF JUDICIAL MAGISTRATE SBS NAGAR
In the Court of Ms. Radhika Puri Judicial Magistrate-1st Class.
Proclamation Requiring the Appearance of a person accused
(See section 82)
Complaint U/S 138 NI Act, Petition No. NACT/313/2019, Date of Institution 24.7.2019, U/S : 138, NI ACT, Next Date : 7.9.2022 at 10.00 A.M.
M/S H.H. Brothers Commission Agents Sabzi Mandi Banga Tehsil BPS City Banga Distt. SBS Nagar through its Sole, Prop. Harmanpreet Singh Complainant
Versus : Surjit Singh S/o Parkash Singh R/o H.No. 658/4, Near DAV Collage, Preet Nagar Tehsil Hoshiarpur Distt. Hoshiarpur. Accused
Proclamation Against : Surjit Singh S/o Parkash Singh R/o H.No. 65 Near DAV Collage, Preet Nagar Tehsil Hoshiarpur Distt. Hoshiarpur.
Whereas complaint/case has been made before me that Surjit Singh Parkash Singh R/o House No. 658/4, Near DAV Collage, Preet Nagar Tehsil Hoshiarpur Distt. Hoshiarpur have committed (or is suspected to have committed) the offence punishable under section 138 NI Act and it has been returned to warrant of arrest thereupon issued that the said Surjit Singh Parkash Singh R/o House No. 658/4, Near DAV Collage, Preet Nagar Tehsil Hoshiarpur Distt. Hoshiarpur cannot be found and whereas it has been shown to my satisfaction that the said Surjit Singh has absconded (or is conceal himself/herself to avoid the service of the said warrant).
Proclamation is hereby made that the said Surjit Singh are required appear before this Court (or before me) to answer the said complaint/case 7.9.2022 at 10.00 A.M.
Judicial Magistrate-1st Class, SBS Nagar
Dated, this day of 18.8.2022

Court Notice
In the Court of Sudipa Kaur Civil Judge (Junior Division), Kharar.
CNR No. PBSAA0-001048-2019 Next Date : 29.9.2022
Kuljit Singh Versus : Harchand Singh
Publication Issued to : Avtar Singh Father Ajmer Singh S/o Bach Singh Vill. Batta, Tehsil Kharar Distt. Mohali.
In above titled case, the defendant (s)/respondent (s) could not be served. It is ordered that defendant (s)/respondent (s) should appear in person or through counsel on 29.9.2022 at 10.00 a.m.
For details logon to <https://highcourtchd.gov.in/?trs=districtnotice&district=SAS Nagar>.
Civil Judge (Junior Division), Kharar
Dated, this day of 13.8.2022

Court Notice
In the Court of Sh. Ravi Inder Singh Civil Judge (Senior Division) Rupnagar.
CNR No. PBRO02-000924-2022 Next Date : 13.9.2022
Jaspreet Singh S/o Sant Singh through attorney Amarjit Kaur Wd Sant Singh R/o Vill. Kheri Salabatpur Tehsil Chamkaur Sahib Distt. Rupnagar and Ors.
Versus : General Public and others
Suit for Declaration
Publication issued to : General Public
In above titled case, the defendant (s)/respondent (s) could not be served. It is ordered that defendant (s)/respondent (s) should appear in person or through counsel on 13.9.2022 at 10.00 a.m.
For details logon to <https://highcourtchd.gov.in/?trs=districtnotice&district=Ropar>
Civil Judge (Senior Division), Rupnagar
Dated, this day of 13.8.2022

Court Notice
(Succession Case)
In the Court of Ms. Parminder Kaur Civil Judge (Senior Division), SBS Nagar.
Next Date, Purpose of Case, Orders and Judgments as well as other case information is available on <http://ecourts.gov.in>.
CNR No. PBSB02-000794-2022 Next Date : 8.9.2022
Gurnam Lal S/o Gurchain Ram R/o H.N.O. 29, Nanak Mohalla, Navi Abadi, Nawanshahr, Tehsil Nawanshahr, Distt. Shaheed Bhagat Singh Nagar and others.
(Petitioners)
Versus : Harvinder Kumar @ Ravinder Kumar and others
(Respondents)
Notice to : General Public
Whereas the petitioner Gurnam Lal and others have filed the above petition before this Court for the grant of Succession Certificate regarding the assets left by the deceased Gurchain Ram S/o Lachman Dass who died on 18.3.2021.
Notice is issued in the name of General Public that in case anybody has any objection for the grant of succession certificate, he/she can file objection to the same on or before 8.9.2022 failing which the petition shall be decided in accordance with law.
Given under my hand and the seal of the Court this 12.8.2022
Civil Judge (Senior Division), SBS Nagar